

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

223. CP/1243(MB)2020

IN THE MATTER OF

Alfred N. Schindler Foundation For Children Education

U/s 271-273 of the Companies Act, 2013

Order Delivered on 27.03.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv Prakash K. Pandya (VC)

For the Respondent:

ORDER

Notice of Motion- **Registry is directed to issue notice** to the Income Tax Department and to submit service report along with notice copy sent to Income Tax Department, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Income Tax Department is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite.

The Ld. RoC seeks appropriate instructions. In view of the request made, adjourned to **03.04.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/